

ACT No. VI OF 1920.

[PASSED BY THE INDIAN LEGISLATIVE COUNCIL.]

(Received the assent of the Governor General on the 25th
February, 1920.)

An Act to amend the Inland Steam-vessels Act, 1917.

WHEREAS it is expedient to amend the Inland
1 of 1917. Steam-vessels Act, 1917; It is hereby enacted as
follows:—

1. This Act may be called the Inland Steam-
vessels (Amendment) Act, 1920. Short title.

1 of 1917. 2. After section 22 of the Inland Steam-vessels
Act, 1917 (hereinafter referred to as the said Act),
the following section shall be inserted, namely:— Insertion of
new section
22 A in Act I
of 1917.

“ 22 A. (1) The Local Government may also, in
its discretion, grant— Licences.

(a) to a person who is in possession of a second-
class master's certificate granted under
section 21 or section 22, and has, by virtue
of such certificate, acted as master of an
inland steam-vessel having engines of
forty or more nominal horse-power for
a period of not less than five years, or

(b) to a person who is in possession of a first-
class engine-driver's certificate granted
under section 21 or section 22, or an
engine-driver's certificate granted under
the Indian Steam-ships Act, 1884, and
has, by virtue of such certificate, served
as an engine-driver of an inland steam-
vessel having engines of not less than
seventy nominal horse-power for five
years,

years, for not less than two and a half years of which period he has been the engine-driver of such vessel within the meaning of section 26,

a licence authorising such person to act as master or engineer, as the case may be, of any inland steam-vessel having engines of one hundred and seventy nominal horse-power or of such less nominal horse-power as to such Government may deem fit.

(2) Any such licence shall remain in force only for such time as the person holding the same is in possession of and entitled to a master's or an engine-driver's certificate, as the case may be, of the nature referred to in sub-section (1) :

Provided that the Local Government may, in its discretion, suspend, cancel or vary the conditions of any such licence."

Amendment of section 23, Act I of 1917.

3. In section 23 of the said Act, after the word "service" the words "and every licence" shall be inserted, and after the words "entitled to the certificate" the words "or licence" shall be inserted.

Amendment of section 24, Act I of 1917.

4. In section 24 of the said Act, after the word "certificate" in each place where it occurs, the words "or licence" shall be inserted.

Amendment of section 25, Act I of 1917.

5. In section 25 of the said Act—

(1) for the word "eighty" the words "one hundred" shall be substituted.

(2) In clause (a), after the words and figures "Merchant Shipping Act, 1894," the following words shall be inserted, namely :—

"or a master's licence granted under section 22 A and applicable to such vessel and voyage."

(3) At the end of clause (b), the following words shall be added, namely :—

"or an engine-driver's licence granted under section 22 A and applicable to such vessel and voyage."

6. In

6. In section 26 of the said Act, for the word "thirty" the word "forty," and for the word "eighty" the words "one hundred," shall be substituted.

Amendment of section 26, Act I of 1917.

7. In section 27 of the said Act, for the word "thirty" the word "forty" shall be substituted.

Amendment of section 27, Act I of 1917.

8. After section 30 of the said Act the following section shall be inserted, namely:—

Insertion of new section 30 A in Act-I of 1917.

"30 A. The Local Government may also make rules to regulate the granting of licences under section 22 A, and may by such rules prescribe in particular—

Power for Local Government to make rules as to grant of licences.

(a) the fees (if any) to be paid for such licences, and

(b) the forms in which such licences are to be framed and the authority by whom and the manner in which copies are to be kept and recorded under section 23."

9. (1) In section 31 of the said Act, after the word "service" where it first occurs the words "and licences" shall be inserted.

Amendment of section 31, Act I of 1917.

(2) In clause (ii) of the said section, after the word "serang" the words "and a licence" shall be inserted.

(3) In the provisos to the said section, after the word "certificate" in each place where it occurs, the words "or licence" shall be inserted.

10. (1) In clause (a) of section 59 of the said Act, after the words "engine-driver's certificate" the words "or a master's or engine-driver's licence" shall be inserted.

Amendment of section 59, Act I of 1917.

(2) In clause (b) of the said section, after the words "such certificate" the words "or licence" shall be added.